SHRI A. C. GEORGE: The question is about people who have not kept their export obligations. We do not keep a territorial register of the defaulters.

MR. CHAIRMAN: Mr. O. P. Tyagi. This is the last question.

श्री श्रोजम प्रकाश त्यागी : सभापति महोदय, बहुत से श्रोद्योगिक संस्थान इस प्रकार के हैं जिहोंने उत्पादन के निर्यात करने की दृष्टी से इम्पोर्ट लाईसेंस बे लिया ग्रीर बाहर से माल मंगाने के पश्चात उन्होंने फिर निर्यात नहीं किया है। तो मैं सरकार से यह जानना चाहुंगा कि क्या सरकार ने उनके लाइसेंस परिमट बंद करने के साथ साथ, जो उन्होंने सामान भायात किया उसके भाधार पर उन्होंने जी लाखों रूपए कमाए, उस भाय को भी जब्त करने का विचार रखती है।

SHRI A. C. GEORGE: Sir, under the prosecution clause penal action or all necessary measures are taken. And this suggestion can also be taken note of.

SHRI CHANDRA SHEKHAR: Sir. before we pass on to the next question I should like to know what happened to the laying of statement as suggested by Dr. Z. A. Ahmad. Formally he has not laid it on the Table of the House, whether he is laying it just now, whether there are only 15 names or also the names of the 217 persons are dafaulters.

SHRI A. C. GEORGE: I did not say they are defaulters.

MR. CHAIRMAN: You carry out the promise that you have given. This Question is over.

SHRI A. C. GEORGE: Sir, I lay it. [See Appendix LXXXI, Annexure No. 48-A]

PRIVATE POWER SUPPLY COMPANIES

*299. SHRI PRANAB KUMAR

MUKHERJEE: t

SHRI KALYAN ROY:

SHRI SITARAM KESRI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) the number of private power supply companies in the country;
- (b) whether the Committee headed by the Deputy Minister in his Ministry regarding the continuation of private power supply companies, has submitted its report; and
- (c) if so, the main recommendations of the Committee and the decisions taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAIJNATH KUREEL): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

- (a) There were 133 private electricity supply licensees including co-operatives as on 31st March, 1972 who were engaged in the business of electricity supply to the public.
- (b) and (c). A. Committee under the Chairmanship of the Union Deputy Minister for Irrigation and Power had gone into the question of how the areas served by the private licensee undertakings could be dealt with in the context of adoption of uniform power policy throughout the States. The Committee has recommended that the private licensee undertakings be nationalised. The report is under study. Further action will be taken after a decision is taken in the matter.

tThe question was actually asked on the floor of the House by Shri Pranab Kumaf Mukherjee.

SHRI PRANAB KUMAR MUKH-ERJEE: It appears from the statement that the Committee appointed under the chairrnanship of the Deputy Minister suggested j for nationalisation of private licensee elec-(ric supply companies and the suggestion is under the active consideration of the Government. I would like to know from the Minister whether in terms of reference of this Committee it was suggested to examine the possibility of increasing production potentialities of these private supply companies and whether any recommendation to that effect has also been made and is also under consideration of the Government

DR. K. L. RAO: These licencees, Sir, except for three big companies, are not increasing their production. And, therefore, we are not thinking of increasing production. On the other hand, the Committee has suggested that they should be acquired.

SHRI PRANAB KUMAR MUKH-ERJEE: I would like to have a statement break-up of the 133 electricity supply licencees and how many of them are under foreign companies.

DR. K. L. RAO: Out of the 133, there are three big companies. One of them, the Calcutta Electric Supply Co. is a foreign

SHRI KALYAN ROY: Sir, the Eastern India particularly is in a deep crises. Quite a number of factories have shut down, mines have closed down and jute mills have cut down work, mainly because the private sector has not expanded their capacity nor are they fulfilling their obligations.

MR. CHAIRMAN: Kindly put your question.

SHRI KALYAN ROY: I want to put a straight question, Sir. There is a unanimous demand to take over the Calcutta Electricity Supply Corporation and

the Power Supply Corporation of Asansol and Calcutta, a monopoly concern, belonging to the Britishers. Why is the Government delaying the take-over of the Calcutta Electricity Supply Corporation and the distribution agency in the Durgapur-Asansol area, which is leading to a power crisis?

DR. K. L. RAO: That is exactly what is being considered by the Committee and that matter is under discussion. These 133 companies include these big companies of Calcutta also. That is exactly the subject that is under discussion, and some conclusion will be reached in the next few days.

SHRI KALYAN ROY: Sir, I seek your protection. I asked: Is it not a fact that the foreign concerns have stopped investment and development of electricity concerns, and why is the delay in taking over the Calcutta Electricity Supply Corporation.

MR. CHAIRMAN: He has said that that matter is under consideration.

SHRI KALYAN ROY: I am not asking a question on that. I wanted to know whether it is not a fact that they have stopped development and investment in the concerns.

DR. K. L. RAO: That is exactly the reason why we are considering the take over of these concerns.

श्री सीताराम केसरी : समापति जी, ग्रापके हारा माननीय मंत्री जी से यह जानना चाहंगा कि उन्होंने जो अपने उत्तर में कहा कि उपमंत्री महोदय की अध्यक्षता में जो कमेटी बनी बी उसने कुछ सिफारिश की हैं जो कि विचाराधीन हैं। मैं जानना चाहता हं कि यह विचाराधीन कब तक रहेगा और जब तक उसको इम्पलीमेंट किया जायेगा ताकि जो कम्पनियां गड़बड़ या खार्मियां कर रही हैं उनको रोका जा सकें। तया विजली का वितरस उचित ढंग पर हो सके जिससे कि कल्टीवेशन इत्यादि को लाभ पहुंचे ।

DR. K. L. RAO: Sir, we are anxious to carry out the recommendations to carry

out the Committee as early as possible. As I said, the matter is under consideration. It is under discussion with the different departments and the necessary steps are being taken.

श्री सीताराम केसरी: मैंने पूछा था कब तक होगा।

DR. K. L. RAO: That I will not be able to say. It has to go through the Cabinet and so on. It may be one month or it may be three months.

SHRI SITARAM KESRI : It may even take two years.

SHRI VEERENDRA PATIL: May I know when this Committee submitted its report to the Government of India and whether this Committee, before submitting its report to the Government of India, ascertained the views of all the Electricity Boards in the States and, if so, what was the attitude of the State Boards towards this proposal I

DR. K. L. RAO: We have discussed it with the State Governments concerned through their Ministers for Irrigation and Power and there was unanimous opinion that these private companies should be taken over.

SHRI VEERENDRA PATIL: I want to know when this Committee submitted its report, the date, because I want to see whether there has been any undue delay in taking a decision on the report.

DR. K. L. RAO: This report was given about one month and half back.

श्री नागेश्वर प्रशाद शाही: सभापति महोदय, मैं जापके माध्यम से मंत्री महोदय से जानना चाहता हूं कि जब सरकार इस बात को मानती है कि विदेशी बिजली कम्यनियां इस दैंग का बूरी तरह से शोषण कर रही हैं और वे मुनाफे के घन को बड़ी तेजी से प्रपने देश को भेज रही हैं, इतना ही नहीं बिल्क वे अपनी पावर हाउसेज को भी ठीक ढ़ंग से मेन्टेन नहीं कर रही है और उनमें बिल्कुल घन नहीं सगा रही है।

श्री सभापति : ग्राप प्रश्न किजिये ।

श्री नागेश्वर प्रशाद शाही: प्रश्न ही कर रहा हूं। तो इसको देखते हुए क्या सरकार यह सोचेगी कि रिपोर्ट ग्राने के पहले ही ग्राडिनेंस के हारा धन इन कम्पनियों का इन्तजाम टेक ओवर कर लिया जाए।

कुछ माननीय सदस्य: रिपोर्ट तो आ गई। श्री नागेश्वर प्रशाद शाही: लेकिन यह विचारा-धीन है।

DR. K. L. RAO: I am glad that honourable Members are very anxious to take action in the matter of these licensees. We are also very anxious about this. And necessary steps are being taken including the suggestion that the honourable Member has made.

तृतीय श्रेखी में ब्रारलण प्राप्त करने में कठिनाइयां

* 300 श्रो छोइम प्रकाश त्यागी :‡

श्री ना० क्र० शेजवलकर :

डा० भाई महावीर :

श्री पीताम्बर दास :

श्री प्रेम मनोहर :

श्री जगदन्त्री प्रसाद यादव :

सरवार कुमार सं० चं० आग्ने :

क्या रेल मंत्री बताने की कृपा करेंगें कि:

- (क) क्या सरकार का ध्यान जनता द्वारा तृतीय श्रेणी में यात्रा हेतू आरक्षण प्राप्त करने में होने वाली कठिनाइयों की ओर दिलाया गया है; और
- (ख) यदि हां, तो सरकार द्वारा इन कठिनाइयों को दूर करने के लिये क्या कदम उठाए गए हैं या उठाए जाने का विचार है।

fDiFFicuLTiES IN GETTING RESERVATION IN THIRD CLASS

*300. SHRI O. P. TYAGI :\
SHRI N. K. SHEJWALKAR : DR. BHAI
MAHAVIR : SHRI PITAMBER DAS :
SHRI PREM MANOHAR : SHRI J. P.
YADAV : SHRI S. C. ANGRE : Will the
Minister of RAILWAYS be pleased to
state :

. t[J English translation JThe Question was actually asked on the floor of the House by Shri O. P. Tyagi.